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Be that as it may, even in the event of the delay ultimately been condoned, the basic question would be whether power of review can be exercised in this case. It is well settled a review cannot be claimed or asked for merely for a fresh hearing or arguments or correctness of an erroneous view taken earlier. Power of review can be exercised only for correction of a patent error of law or fact which stares in the face without any elaborate argument being needed for establishing the same. This is the law laid down in Ajit Kumar Rath vs. State of Orissa (2000 (1) SLR (SC) 622). A mere glance at the grounds raised in para 5 of the Review Petition would show that elaborate arguments of facts have been raised. There is no scope for review. The Review Application needs to be rejected.

✓
(S BAPU)
MEMBER(A)

13.11.2000

Hon'ble Shri SK Agarwal

Member (CJ)

I agree with the views of Hon'ble S. Bapu Member (A) and affirm the same S. K. Agarwal

6/12/2000
S. K. Agarwal
Member (Judicial)